

INTERNATIONAL CONVENTIONS /INSTRUMENTS ON BONDED LABOUR

1. Slavery Convention (1926).
<http://www.unhrchr.ch/html/menu3/b/f2sc.htm>
2. Protocol Amending the Slavery Convention (1953).
<http://www.unhrchr.ch/html/menu3/b/f2sc.htm>.
3. Annex to the Protocol Amending the Slavery Convention Signed at Geneva on 25 September 1926.
<http://www.unhrchr.ch/html/menu3/b/f2sc.htm>
4. Supplementary Convention on the Abolition of Slavery, the Slave Trade, Institution & Practices Similar to Slavery (1956).
<http://www2.ohchr.org/english/law/pdf/slavetrade.pdf>
(Ratified by India on 23-1-1960)
5. Convention Concerning Forced Labour (1930).
<http://www.unhchr.ch/html/menu3/b/31.htm>
(Ratified by India on 30-11-1954)
6. Convention Concerning Abolition of Forced Labour (1957).
<http://www.unhchr.ch/html/menu3/b/31.htm>
(Ratified by India on 18-5-2000)
7. Universal Declaration of Human Rights (1948).
<http://www.un.org/Overview/rights.html>
(Signed on 10-12-1948)
8. Protocol to Prevent, Suppress and Punish Trafficking in Persons, Especially women and children, supplementing the United Nations convention against Transnational Crimes, December (2000).